BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL

Original Application No. 01/2018 (CZ)

Jeevan Lal Barbaiya

VS

State of Madhya Pradesh & Ors.

Committee members :-

1- Shri K.C.Bhopche Sub Divisional Magistrate (Revenue) Balaghat

2- Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur

3- Shri Satish Matsaniya, Chief Municipal Officer (CMO) Nagar Palika Parishad Balaghat

Action Taken Report in compliance of order dated 23.06.2021 issued by Hon'ble National Green Tribunal in the matter of O.A No. 01/2018 (CZ) (Jeevan Lal Barbaiya Vs State of Madhya Pradesh & Ors.)

Hon'ble National Green Tribunal, Central Bench, Bhopal has issued the following direction on order dated 23/06/2021 in the matter of O.A No. 01/2018 (C.Z) Jeevan Lal Barbaiya Vs State of Madhya Pradesh & Ors. :-

"The report further reveals that the untreated waste/sewage water is being directly discharged into the water bodies, affection the quality of water, which is reported to be Quality "D".

Accordingly, we direct the Collector Balaghat, M.P. to constitute a committee consisting

1. *One representative from the Collector Balaghat M.P.*
2. *One representative from the Municipal Corporation, Nagar Palika Parishad, Balaghat*
3. *One representative from the State Pollution Control Board.*

Direct to ensure that no untreated water/sewage water be discharged into the water bodies. It is to be taken into account that the matter of discharge of untreated water into the water bodies has already been discussed and decided by the Principal Bench of this Tribunal, where it was directed that the state or the Authorities concerned must be responsible for the payment of Rs. 5 Lac per month per nalla/drain, if the untreated water or swage water is discharged into the water bodies. The Committee/Collector is also directed to ensure the removal of encroachment within a time frame, in accordance with law. The area of the water body must be demarcated by Revenue Authorities, protected by any means and it should be ensured that no encroachment be permitted on the water bodies. Further action and compliance report must be submitted within two (2) months.

In compliance of the Hon'ble NGT order Collector Balaghat has constitute a committee of following officers

1- Shri K.C.Bhopche Sub Divisional Magistrate (Revenue) Balaghat

2- Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur

3- Shri Surendra Rahangdale, Sub Engineer, Nagar Palika Parishad Balaghat

The following officers have visited the site i.e. Budhi Talab (Mehra Talab) at Balaghat village on 14th July 2021:

1- Shri K.C.Bhopche Sub Divisional Magistrate (Revenue) Balaghat
2- Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur
3- Shri Satish Matsaniya, Chief Municipal Officer (CMO) Nagar Palika Parishad Balaghat
4- Shri Ram Babu Devangan Tahsildar Balaghat
5- Shri Sanjay Verma, Assistant Engineer, M.P. Pollution Control Board Jabalpur

Field observations:

The Budhi Talab (Mehra Talab) is a natural water body at Najool Sheet No. 306 Plot No. 43/1 & 44/1 Area 5.75 Acre located at Government land within jurisdictions of Nagar Palika Parishad Balaghat Dist-Balaghat.

The water body is surrounded by dense residential area. There is residential encroachment on one side of Budhi Talab (Mehra Talab) and the domestic waste water generated from these houses is directly discharged into the Budhi Talab (Mehra Talab). Other than the direct discharge of above houses; 01 drain also meets in Budhi talab carrying domestic waste water from the nearby residential area. The map of Budhi Talab (Mehra Talab) is enclosed as **Annexure – I**.

There are 16 encroachments identified and Nagar Palika Parishad Balaghat has issued the notice to encroachments. The latest status & list of encroachments is enclosed as **Annexure – II.**

Water sampling

The committee after surveying the site and drains meeting the Budhi Talab (Mehra Talab); carried out water sampling to assess the water quality of the Budhi Talab.

The water analysis w.r.to pH, DO, BOD & Total Coliform report is as tabulated below: -

S. N	Parameters	Unit	Budhi Talab (Mehra Talab)
1	pH	-	8.15
2	Dissolved Oxygen	mg/l	5.8
3	B.O.D. (3 days, 27^0C)	mg/l	6.2
4	Total Coliform	MPN/100 ml	1600

The analysis results show impact of domestic waste water being discharged into Budhi Talab (Mehra Talab) from the nearby drain. The result is found in Category "C" as per IS 2296-1982. Detail analysis report is enclosed as **Annexure – III.**

Earlier Action Taken by authorities

i. The total encroachments are 16, Nagar Palika Parishad Balaghat has given notices to remove the encroachments.

ii. The nature of the encroachments (Kaccha House) of the encroachers is basically residential, which has been built for the since long time , the removal of encroachments can also create a law and order situation

iii. M. P. Pollution Control Board Bhopal has imposed a penalty of Rs. 84.0 Lakhs on Nagar Palika Parishad, Balaghat for non-compliance of MSW Rules 2016 and direct discharge of domestic waste water into water bodies in compliance of directions given by Hon'ble NGT O.A No. 606/2018 dated 25.02.2020 & 02.07.2020. Copy of the notice given to Nagar Palika Parishad Balaghat in this regard is enclosed as **Annexure – IV**

iv. Work for lying sewer line/STP is not started so far. Work of construction of RCC drain to divert the sewage into Budhi Talab (Mehra Talab) is started about 200 meter drain has been completed. Details of progress of works done by Nagar Palika Parishad Balaghat is enclosed as **Annexure - V**

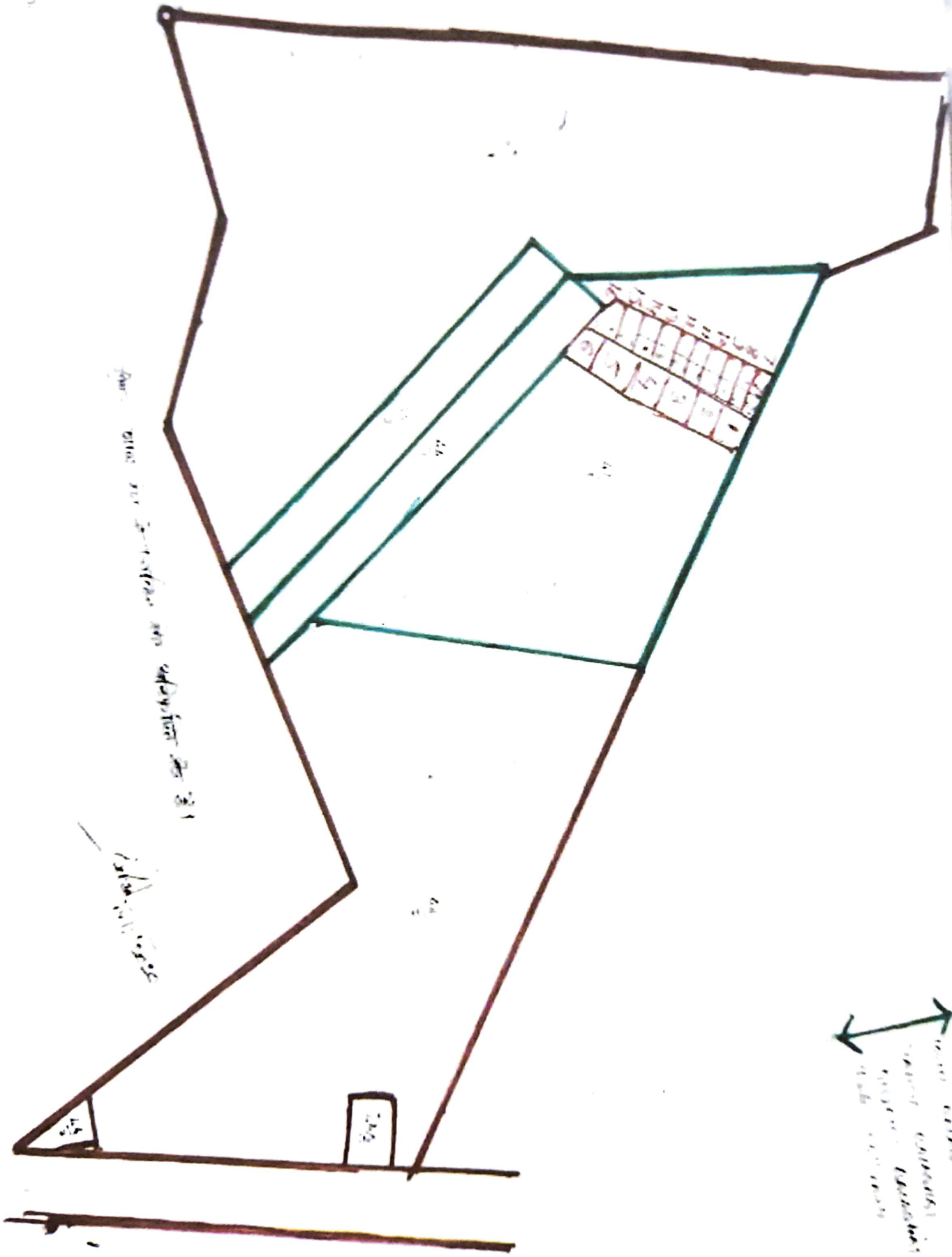
Photographs along with coordinate recorded during inspection are enclosed as **Annexure –VI**

Recommendations:-

1. The local authority may expedite the STP construction and drain connectivity work to ensure that no untreated effluent meet water bodies.
2. District authority shall resolve the cases of identified encroachment as per the law.
3. To stop direct discharge of domestic waste water in Budhi Talab (Mehra Talab), local authority may arrange to shift the domestic outlet drain of households towards road side to avoid further deterioration of the pond water.
4. The local authority may provide in-situ bioremediation to treat the effluent drains till the STP work is ongoing.
5. A moving fountain may be installed in Budhi Talab (Mehra Talab) to improve the dissolved oxygen.
6. The local authority shall provide sufficient bins for collection of solid waste around the Budhi Talab (Mehra Talab). No solid waste shall be dispose off in the pond in any case.

(Satish Matsaniya)	(Surendra Rahandale)	(Alok Kumar Jain)	(K.C.Bhopche)
C M O	Sub Engineer	Regional Officer	SDM
Nagar Palika	Nagar Palika Parishad	M.P. Pollution	Balaghat
Parishad	Balaghat	Control Board	Dist-Balaghat
Balaghat		Jabalpur	

Annexure I



कार्यालय नगरपालिका परिषद बालाघाट जिला बालाघाट(म.प्र.) 481001
ईमेल cmobalaghat@mpurban.gov.in

क्रमांक/न.पा./लो.नि.शा./N.G.T./2021/3301 बालाघाट दिनांक–11/8/2021

प्रति,

क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड
जबलपुर (म.प्र.)

विषयः– माननीय राष्ट्रीय हरित अधिकरण, प्रिंसपल बेंच नई दिल्ली में प्रचलित प्रकरण क्रमांक 01/2018 (जीवनलाल बरवैया विरूद्ध म0प्र0 शासन एवं अन्य) द्वारा दिनांक 01/07/2020 को पारित आदेश के अनुपालन में।

संदर्भ– दिनांक 14/07/2021 को क्षेत्रीय प्रदुषण नियंत्रण बोर्ड जबलपुर के सदस्यों एवं मुख्य नगरपालिका अधिकारी द्वारा बूढी स्थित तालाब का संयुक्त निरीक्षण के संदर्भ में।

विषयांतर्गत निवेदन है कि नगरपालिका परिषद बालाघाट क्षेत्रांतर्गत सीमा क्षेत्र में वार्ड क्रमांक 14 स्थित बुढी तालाब (मेहरा तालाब) में 16 अतिक्रमणकारियों को अतिक्रमण हटाये जाने हेतु निकाय द्वारा कार्यालय के सूचना पत्र क्रमांक 5168 बालाघाट दिनांक 16/10/2020 जारी किया गया है, जिनका विवरण निम्नानुसार है–

1. श्रीमती उषा पति राजेन्द्र मेश्राम, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
2. श्री मुन्ना पिता गफुर कुरैशी, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
3. श्रीमती उषा खोब्रगढे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
4. श्रीमती मनोरमा पति कस्तूरचंद नागेश्वर, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
5. श्रीमती लिलेश्वरी पति संतोष मिश्रा, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
6. श्री महेन्द्र टेंभरे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
7. श्रीमती देवकी पति नरेन्द्र लिल्हारे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
8. श्रीमती रानू पति गोपाल झारिया, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
9. श्री चन्द्रशेखर पिता कस्तूरचंद, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
10. श्रीमती चंदा बाई पति रामा तिलकवार, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
11. श्री गणेश पिता चमारूलाल नेवारे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
12. श्रीमती योगिता पति राजन कावडे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
13. श्री कैलाश लोहार, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
14. श्रीमती संगीता पति नारायण मेश्राम, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
15. श्रीमती ज्योति पति राधेश्याम सहारे, निवासी वार्ड क्रमांक 14, बुढी बालाघाट जिला बालाघाट।
16. श्री आत्माराम परते सभी निवासी वार्ड क्रं. 14 बालाघाट

एवं मान.कलेक्टर महोदय को पत्र क्रमांक 2445 दिनांक 16/07/2021 जारी कर अनुविभागीय अधिकारी राजस्व बालाघाट को अतिक्रमण हटाये जाने हेतु निर्देशित किये जाने के लिए पत्र प्रेषित किया गया है। साथ ही वर्तमान में नगरपालिका तकनीकी अधिकारी एवं गठित समिति की (उपयंत्री) की रिपोर्ट के अनुसार वर्षा ऋतु विधमान में होने से अतिक्रमण को हटाया जाना संभव नहीं है। अतः महोदय से निवेदन है कि वर्षा ऋतु के उपरांत 16 अतिक्रमणकारियों को हटया जाना संभव हो सकेगा, तब तक के लिए नगरपालिका परिषद बालाघाट जिला बालाघाट को समय प्रदान करने का कष्ट करें।

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद बालाघाट
जिला बालाघाट, म.प्र.

पृ. क्रमांक/न.पा./लो.नि.शा./N.G.T./2021/3302 बालाघाट दिनांक–11/8/2021

प्रतिलिपि :–

1. कलेक्टर एवं जिला दण्डाधिकारी बालाघाट की ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
2. प्रशासक महोदय नगरपालिका परिषद बालाघाट की ओर सादर सूचनार्थ।
3. संयुक्त संचालक महोदय नगरीय प्रशासन एवं विकास विभाग जबलपुर संभाग जबलपुर की ओर सादर सूचनार्थ।
4. अनुविभागीय अधिकारी (राजस्व) महोदय अनुभाग बालाघाट म.प्र.की ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
5. परियोजना अधिकारी जिला शहरी विकास अभिकरण बालाघाट की ओर सादर सूचनार्थ।
6. तहसीलदार तहसील बालाघाट की ओर ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
7. श्री रोहित शर्मा (न.पा.) अधिवक्ता 01/2018 (जीवनलाल बरवैया विरूद्ध म0प्र0 शासन एवं अन्य) की ओर आवश्यक कार्यवाही हेतु।

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद बालाघाट
जिला बालाघाट, म.प्र.

ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Sample ID:277480 - Analysis Completion:27/07/2021

Project/Action Plans / LAB Inward : 20108

Annexure III

M.P. Pollution Control Board, Jabalpu
Scheme No. 5, Plot No. 455/456
455/456, Vijay Nagar,Jabalpu
Jabalpu
Tele:0761- 4042780,2647878

Test Report No. : 20108

TEST REPORT

Date: 27/07/2021

1. **Name of the Customer** : **Budha Talab Balaghat - 132977**
2. **Address** : **-,Talab Water, Balaghat-, Taluka : Balaghat, District : Balaghat, GIDC : Not In SIDC**
3. **Nature of Sample** : **WAR-Water Act (Routine), (Insp Type : ROU-Routine Visit)**
4. **Sample Collected By & Analysed By** : **RAM NARAYAN SINGH & B.S.THAKUR,JR SCT**
5. **Quantity of Sample Received** : **02.0 LIT**
6. **Code No. of the Sample** : **277480**
7. **Date & Time of Collection & Inwarding** : **14/07/2021 , (0900 to 0900) & 14/07/2021**
8. **Date of Start & Completion of Analysis** : **15/07/2021 & 27/07/2021**
9. **Sampling Point** : **TALAB WATER NEAR MAIN GHAT AT BALAGHAT**
10. **Flow Details (Remarks)** : **NA**
11. **Mode of Disposal** : **Pond**
12. **Ultimate Receiving Body** :
13. **Temperature on Collection** : **& pH Range on pH Strip :App**
14. **Carboys Nos for** : **77/721 & Color & Appearance :Greenish**
15. **Water Consumption & W.W.G (KLPD)** : **Ind :0.000 , Dom :0.000 & Ind :0.000 , Dom :0.000**

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	pH	pH Units	4500-H+B APHA std. methods 23 rd Edn.	0.5-13.5	8.15
2	Colour	Pt.Co.Scale	(2120-B, APHA Std. Methods, 23rd Edn.)	2-99 Co.Pt. Unit	GREENISH
3	Turbidity	N.T.U.	Nephelometric Method (2130B APHA Std.Methods 23	1-1000 N.T.U	8.0
4	Conductivity	micro.s/cm	2510 B, APHA std. methods 23rd Edn.	0.1-20000 µS/cm	378
5	Total Solids	mg/l	(2540 B, APHA std. methods 23rd Edn.)	10-100000mg/l	408
6	Total Dissolved Solids	mg/l	(2540 B, APHA std. methods 23rd Edn.)	10-10000mg/l	352
7	Suspended Solids	mg/l	(2540 B, APHA std. methods 23rd Edn.)	5-10000mg/l	56
8	Ammonical Nitrogen	mg/l	(NH3-F, APHA Std. Methods, 23rd Edn.)	0.1-30 mg/l	1.5
9	Nitrite	mg/l	(4500-NO2 B, APHA Std. Methods, 23 rd Edn.)	0.01-5 mg/l	0.30
10	Nitrate	mg/l	(4500-NO3 B, APHA Std. Methods, 23rd Edn.)	0.01-100.0 mg/l	1.60
11	Alkalinity as CaCO3	mg/l	(2320 B, APHA Std. Methods, 23rd Edn.)	1-5000mg/l	48
12	Total Hardness as CaCO3	mg/l	(2340 C, APHA Std. Methods, 23rd Edn.)	2-1000mg/l	112
13	Chloride	mg/l	4500-Cl- B, APHA Std. Methods, 23rd Edn.	5-100mg/l	67.47
14	Total coliform	MPN/100 ml	(9221-B, APHA Std. Methods, 23rd Edn.)	1.8-1600MPN/100ml	1600.0
15	Fecal Coliform	MPN/100 ml	(9221-E, APHA Std. Methods, 23rd Edn.)	1.8 -1600MPN/100ml	430.0
16	Dissolved Oxygen	mg/l	(4500-OB, APHA Std. Methods, 23rd Edn.)	0.1-15mg/l	5.8
17	Chemical Oxygen Demand	mg/l	(5220 B, APHA Std. Methods, 23rd Edn.)	5.0-10000 mg/l	80.0
18	B.O.D (3 Days 27oC)	mg/l	IS 3025,1993	1-10000 mg/l	6.2
19	Calcium Hardness as CaCO3	Mg/Lts	(3500- Ca B, APHA Std. Methods, 23rd Edn)	5-10000mg/l	68
20	Magnesium Hardness as CACO3	Mg/Lts	(3500- Mg B, APHA Std. Methods, 23rd Edn)	5-10000mg/l	44

Annexure - IV

2082
21/10/20

MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it_mppcb@rediffmail.com

No. 837 /HOPCB/2020

Bhopal, Date: / /2020
7 OCT 2020

To,

1. The Chief Municipal Officer,
Nagar Palika Parishad,
Balaghat,
Distt.- Balaghat (M.P.)

2. The Commissioner,
Urban Administration & Development Department,
Palika Bhawan, Shivaji Nagar,
Bhopal (M.P.)

Sub: **Show Cause Notice for imposition of penalty due to violation of directions of the Hon'ble National Green Tribunal and the provisions of Solid Waste Management Rules 2016.**

Ref: NGT order dated 25.02.2020 & 02.07.2020 in OA No. 606/2018

WHEREAS MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, the power to issue directions under section-5 of the Environment (Protection) Act, 1986 has been delegated to the Chairman, MPPCB vide notification dated 10.04.2001.

WHEREAS, you are the Urban Local Body- **Nagar Palika Parishad, Balaghat** and it is the mandatory duty of Urban Local Bodies to comply with the Solid Waste Management Rules, 2016.

WHEREAS, you have not obtained authorization as per the provision of Solid Waste Management Rules, 2016 from the MPPCB.

WHEREAS, in OA No. 606/2018 , "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble National Green Tribunal, Principal Bench, New Delhi has directed that :-

1. After 31.03.2020 failure to comply with Rule 22 of SWM Rules, from Serial No. 1 to 10, every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population of above 10 lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body from 01.04.2020 till compliance.

2. Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per local body for population of above 10

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it_mppcb@rediffmail.com

lakhs, Rs. 5 lakh per month per local body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other local body.

3. Commencement of setting up of STPs by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned local bodies/State (in terms of orders dt 28.08.2019 in O.A No 593/2017 and 06.12.2019 in OA. No 673/2018) w.e.f. 01.04.2020.

4. Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be under taken by 31.03.2020 – Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned local bodies/States (in terms of orders dated 28.08.2019 in O.A No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.

WHEREAS, MPPCB has been directed to assess the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS, as per the record available with the MPPCB, and the site inspection carried out by the officers of Regional Office, MPPCB, Jabalpur on 08.07.2020 (Report enclosed), it is observed that you have not complied with the timelines given by the Hon'ble NGT i.e. by 31.03.2020. The details are as follows:-

1. That, ULB has not complied with serial no. –2,3,8 and 10 of Rule (22) of Solid Waste Management Rules, 2016.
2. That, 03 waste water/sewage drain carrying untreated sewage on which In-situ-bioremediation system has not been installed so far.
3. That, commencement of setting up of 01 STP at the identified drain is still to be achieved by the ULB.

Therefore ULB is liable to pay the environment compensation from 01.04.2020 as under :-

S. no	Required Compliance	Rate of penalty imposition	Voilation Period 04 Months (01/04/2020- 31/07/2020)	Amount in Lakh
1.	Rule 22 of SWM Rules (Serial No. 1 to 10)	Rs. 1 lakh per month	4	4
2.	Installation of In-situ bioremediation system on drains	Rs. 5 lakh per month per drain	4	60 (3 drain)
3.	Commencement of setting up of STPs	Rs. 5 lakh per month per STP	4	20 (1 STP)
	GRAND TOTAL			84 Lakh

As per para 41 (a) of Hon'ble NGT order dt. 02/07/2020 "If the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies .

MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016
Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it_mppcb@rediffmail.com

You are, hereby, given an opportunity of hearing of 15 days to submit your reply/objection (if any) pertaining to above stated non compliance.

In case no reply is received within 15 days from the date of issue of this notice, above proposed Environmental Compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environment (Protection) Act, 1986.

Encl - As Above

(Mahendra Singh Dhakad)
Chairman

Endt.No.:- 838/HOPCB/2020 Bhopal, Date: 17/OCT 2020

Copy to :-

1. The Principal Secretary, Govt. of M.P. Environment Department, Mantralaya, Bhopal, for information please.
2. The Principal Secretary, Govt. of M.P. Urban Administration & Development Department, Mantralaya, Bhopal, for information please.
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 1100 32, for information please.
4. The Deputy Secretary, Chief Secretary office, Mantralaya, Bhopal, for information please.
5. The Regional Officer, M. P. Pollution Control Board, **Jabalpur**, for information & necessary action please.

(Mahendra Singh Dhakad)
Chairman

कार्यालय नगरपालिका परिषद बालाघाट जिला बालाघाट(म.प्र.) 481001
ईमेल cmobalaghat@mpurban.gov.in

क्रमांक/न.पा./लो.नि.शा./N.G.T./2021/3303 बालाघाट दिनांक–11/8/2021

प्रति,

क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड
जबलपुर (म.प्र.)

विषयः– माननीय राष्ट्रीय हरित अधिकरण, प्रिंसपल बेंच नई दिल्ली में प्रचलित प्रकरण क्रमांक 01/2018 (जीवनलाल बरवैया विरूद्ध म0प्र0 शासन एवं अन्य) द्वारा दिनांक 01/07/2020 को पारित आदेश के अनुपालन में।

संदर्भ– दिनांक 14/07/2021 को क्षेत्रीय प्रदुषण नियंत्रण बोर्ड जबलपुर के सदस्यों एवं मुख्य नगरपालिका अधिकारी द्वारा बूढी स्थित तालाब का संयुक्त निरीक्षण के संदर्भ में।

क्रं.	थ्बंदु	कार्यवाही का विवरण
1	तालाब क्षेत्र को अतिक्रमण मुक्त कराया जाना होगा।	तालाब क्षेत्र को अतिक्रमण मुक्त कराये जाने हेतु न.पा.प. बालाघाट द्वारा न.पा. अधिनियम एवं राष्ट्रीय हरित अधिकरण प्रिंसपल बेंच नई दिल्ली में प्रचलित प्रकरण क्रमांक 01/2018 (जीवनलाल बरवैया विरूद्ध म0प्र0 शासन एवं अन्य) द्वारा दिनांक 01/07/2020 को पारित आदेश दिनांक 14/07/2021 को क्षेत्रीय प्रदूषण नियंत्रण बोर्ड जबलपुर के सदस्यों एवं मुख्य नगरपालिका अधिकारी एवं कलेक्टर महोदय द्वारा नियुक्त प्रतिनिधि अनुविभागीय अधिकारी राजस्व महोदय के द्वारा दिनांक 15.07.2020 के निरीक्षण प्रतिवेदन अनुसार तालाब को अतिक्रमण मुक्त किये जाने हेतु चिन्हित 16 अतिक्रमणकर्ताओं को कार्यालय के पत्र क्रमांक 5168 बालाघाट दिनांक 16.10.2020 द्वारा सूचना पत्र जारी किया गया हैं जिसकी प्रतिलिपि मान.कलेक्टर महोदय, प्रशासक महोदय, पुलिस अधीक्षक महोदय, अनुविभागीय अधिकारी राजस्व, तहसीलदार नगर पुलिस अधीक्षक एवं यातायात प्रभारी को प्रेषित की गई है। एवं पत्र क्रमांक 2445 दिनांक 16/07/2021 मान.कलेक्टर महोदय को प्रेषित कर अतिक्रमण हटाये जाने हेतु अनुविभागीय अधिकारी राजस्व को अतिक्रमण हटाये जाने के संबंध में निर्देशित किये जाने हेतु प्रेषित किया गया है अतिक्रमणकारियों को नल विच्छेदन एवं विद्युत प्रवाह बंद किया जाने हेतु इस कार्यालय के पत्र क्रं. 6251 दिनांक 13/11/2020 द्वारा सूचना जारी कि गई हैं। अतिक्रमणकर्ताओं में से एक अतिक्रमणकर्ता द्वारा मान.न्यायाधीश प्रथम व्यवहार न्यायाधीश वर्ग–2 बालाघाट में वाद क्रं. RCS A/ 0000129/ 2020 प्रस्तुत किया गया है। म.प्र. प्रदूषण नियंत्रण बोर्ड व निकाय द्वारा बूढी तालाब हेतु गठित समिति एवं निकाय के तकनीकि अधिकारी (उयंत्री) द्वारा प्रस्तुत प्रतिवेदन के आधार पर निर्णय लिया गया है कि वर्तमान में वर्षा ऋतु के दौरान अतिक्रमण हटाया जाना संभव न होने के कारण वर्षा ऋतु पश्चात् की समयावधि प्रदान किये जाने का निर्णय लिया गया है। अतः माननीय राष्ट्रीय हरित न्यायाधिकरण से निवेदन है कि वर्षाकाल के बाद अतिक्रमण को हटाये जाने हेतु समय प्रदान करने का कष्ट करें।
2	तालाब क्षेत्र के चारो ओर पक्का बंड बनाकर तालाब के चारो ओर पाथवे बनाया जाना होगा जिससे तालाब को बाहर के लोगो के लिये आकर्षण का केन्द्र हो सके।	तालाब को सुरक्षित किये जाने के लिए निकाय द्वारा तालाब के किनारे रहवासियों एवं नगरवासियों के भ्रमण हेतु पाथवे निर्माण, पीचिंग(बंड) एवं एवं अन्य सौदर्यीकरण कार्य हेतु आनलाईन निविदा क्रं. 2021/UAD/125398–1, लागत 25.00 लाख रू. जारी की गई है। वर्तमान में कोविड–19 के कारण निकाय की आर्थिक स्थिति ठीक नहीं है। अतः निकाय की आर्थिक स्थिति सुदृढ होने पर तत्काल मान.एन.जी.टी. के आदेशानुसार कार्य करवाया जावेगा।

3	आसपास के क्षेत्र का सीवेज को तालाब में मिलने से रोका जाना होगा।	सम्पूर्ण नगरीय क्षेत्र हेतु सीवेज ट्रीटमेंट प्लांट का डी.पी.आर. का तैयार किया गया है जिसकी लागत 10989.76 लाख रू है, उक्त डी.पी.आर. के क्रियान्वयन के पालन में शासन अनुदान प्राप्त करने हेतु डी.पी.आर शासन की ओर भेजी गई है। वर्तमान में तालाब में आने वाले सीवेज पानी को तालाब में आने से रोकने एवं डायवर्ट किये जाने हेतु निकाय द्वारा 5,11,847=00 रू. की पक्की आर.सी.सी.नाली निर्माण कार्य करवाया जा रहां था। लेकिन वर्तमान में आए दिन वर्षाकाल ऋतु होने से निर्माण कार्य प्रभावित हो रहां था। जिसके संबंध में निकाय के उपयंत्री की रिपोर्ट संलग्न है, जिसमें स्पष्ट उल्लेख है कि वर्षा ऋतु में निर्माण कार्य करवाया जाना संभव नहीं है। अतः नालों के निर्माण कार्य को बीच में ही रोका गया है। जिसे वर्षा उपरांत किया जाना संभव हो सकेगा। अतः उक्त बिन्दु के पालन में माननीय राष्ट्रीय हरित न्यायालय समय प्रदान करने का कष्ट करें।
4	तालाब के चारो ओर नगरीय ठोस अपशिष्ठ, कचरा इत्यादि डम्प न किया जाये इस हेतु पृथक से कचरे के एकत्रण हेतु कचरा कलेक्शन पाइंट बनाया जाना चाहियें।	तालाब के चारो ओर नगरीय ठोस अशिष्ट, कचरा डम्प न हो इसके लिए तालाब किनारे कचरा कलेक्शन पाईट को हटा दिया गया है स्थानीय निवासियों से कचरा एकत्रित करने के लिए निकाय द्वारा ठोर टू ठोर कचरा संग्रहण हेतु प्रतिदिन वाहन चलाये जा रहें है, साथ ही साथ कोई व्यक्ति तालाब में कचरा ना फेके इस हेतु 05 फुट की फेंसिंग जाली लगाई गई है, साथ ही साथ लोगो को जागरूक करने हेतु नगरपालिका की ओर से जागरूकता/सूचना बोर्ड लगाया गया है एवं निकाय द्वारा समय–समय मुनादी के माध्यम से भी प्रचार–प्रसार कर जागरूक किया जाता है।
5	तालाब की समय समय पर नियमित साफ सफाई की जाना चाहिए एवं तालाब के चारो ओर गंदगी न फैले इसका ध्यान रखना उचित होगा।	तालाब की समय–समय पर सफाई की जाती हैं एवं गंदगी को चारो ओर फैलने से रोकने के लिये निकाय द्वारा सतत पर्यवेक्षण का कार्य किया जाता हैं। लोग कचरा न फैंके इसलिए सुरक्षा की दृष्टि से फेंसिंग एवं आम सूचना हेतु सूचना बोर्ड भी लगाये गये हैं। वर्तमान तालाब के जल क्षेत्र में किसी प्रकार का कचरा नहीं है।
6	तालाब क्षेत्र के चारो तरफ लगभग 3 फीट उॅची झाली लगाया जाना चाहिये जिससे दुघर्टना की स्थिति निर्मित न हो।	गठित समिति के प्रतिवेदन के पालन में तालाब के चारो ओर 03 फीट के स्थान पर 05 फिट ऊचाई की फैसिंग जाली लगाई गई है, जिससे किसी प्रकार की दुर्घटना न हो।
7	वर्तमान में तालाब के आसपास वृक्षारोपण नहीं है इस हेतु चारो ओर उचित प्रजाति का वृक्षारोपण किया जाना होगा।	तालाब के आसपास वृक्षारोपण कार्य किया गया है। जिसके अंतर्गत पाम, नीम, गुलमोहर, आम, जामुन, अमरूद साइकस इत्यादि प्रकार के पेड लगाये गये है जिससे तालाब के सौन्दर्यीकरण में वृद्धि हुई है। उक्त सौन्द्रर्यीकरण कार्य से स्थानीय निवासी खुश है।

वास्ते प्रतिवेदन सादर प्रस्तुत।

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद बालाघाट
जिला बालाघाट, म.प्र.
बालाघाट दिनांक–11/8/2021

पृ. क्रमांक/न.पा./लो.नि.शा./N.G.T./2021/3304

प्रतिलिपि :–

1. कलेक्टर एवं जिला दण्डाधिकारी बालाघाट की ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
2. प्रशासक महोदय नगरपालिका परिषद बालाघाट की ओर सादर सूचनार्थ।
3. संयुक्त संचालक महोदय नगरीय प्रशासन एवं विकास विभाग जबलपुर संभाग जबलपुर की ओर सादर सूचनार्थ।
4. अनुविभागीय अधिकारी (राजस्व) महोदय अनुभाग बालाघाट म.प्र.की ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
5. परियोजना अधिकारी जिला शहरी विकास अभिकरण बालाघाट की ओर सादर सूचनार्थ।
6. तहसीलदार तहसील बालाघाट की ओर ओर सूचनार्थ एवं उचित कार्यवाही हेतु निवेदनार्थ।
7. श्री रोहित शर्मा (न.पा.) अधिवक्ता 01/2018 (जीवनलाल बरवैया विरूद्ध म0प्र0 शासन एवं अन्य) की ओर आवश्यक कार्यवाही हेतु।

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद बालाघाट

Annexure-VI

Photograph taken During Inspection of Swami Narhariyanand Sarovar on dated 14/07/2021 in the matter of Hon'ble NGT Bhopal O.A No. 01/2018

अपील/सूचना
तालाब शासकीय एवं
प्राकृतिक धरोहर है कृपया इसे
प्रदूषण मुक्त रखने में सहयोग प्रदान करें
GPS Map Camera
Balaghat, Madhya Pradesh, India
Thakur Dada Rd, Police Lines, Budhi, Balaghat, Madhya Pradesh 481001, India
Lat 21.818793°
Long 80.178664°
14/07/21 04:52 PM
ITI Rd
Google

GPS Map Camera
Balaghat, Madhya Pradesh, India
Thakur Dada Rd, Police Lines, Budhi, Balaghat, Madhya Pradesh 481001, India
Lat 21.818765°
Long 80.178672°
14/07/21 04:51 PM
ITI Rd
Google